

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 2244 of 2019

IN

Company Appeal (AT) (Insolvency) No. 731 of 2019

IN THE MATTER OF:

K.R.V. Uday Charan Rao

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Mr. Sourabh Gupta and Mr. Puneet Yadav, Advocates**

O R D E R

22.07.2019 Learned counsel for the Appellant submits that the Appellant intends to settle the matter with the respondents. In view of such submission, we allow the Appellant to settle the matter before the next date.

Post the case 'for orders' on **21st August, 2019** as ordered earlier.

In the meantime, 'Interim Resolution Professional' will not constitute 'Committee of Creditors' if not yet constituted. The interim order passed on 18th July, 2019 shall also continue.

I.A. No. 2244 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc